



**Chanakya National Law University, Patna**

*presents*

**In the Fond Memory of Late Mayank Raj**

**CARCIL**

**NATIONAL ANNUAL ESSAY WRITING  
COMPETITION**

In Collaboration with

**Luthra and Luthra Law Offices India**

**Theme: Online Gaming Laws**



**PLAY**

## In Memoriam: Late Mayank



The Chanakya National Law University family remembers with deep sorrow and respect Late Mayank Raj, a student of the LL.M. (Corporate Law) Batch of 2026.

Mayank was engaged in his dissertation titled “Law, Technology and Play: Regulatory Trajectory of Online Gaming in India,” a work that reflected his keen intellectual curiosity and his interest in emerging and interdisciplinary areas of law, particularly at the intersection of technology, regulation, and governance. His academic pursuits demonstrated sincerity, analytical engagement, and a forward-looking approach to contemporary legal challenges.

Among his peers and teachers, Mayank was known for his dedication to academics, thoughtful participation in discussions, and his willingness to assist others. He actively encouraged collaborative learning by sharing ideas and supporting fellow students. Beyond the classroom, he was admired for his warmth, positivity, and approachable nature, leaving a lasting impression through his kindness and cheerful presence.

In honour of his memory and to carry forward his academic spirit, CARCIL under the aegis of Chanakya National Law University Patna, instituted an Essay Writing Competition based on the theme of his dissertation. This initiative stands as a tribute to Mayank’s passion for research and learning, inviting students to engage critically with the evolving legal framework governing online gaming in India.

Mayank Raj will be remembered with affection and respect for the curiosity, compassion, and camaraderie he brought to the university community. Through this academic tribute, his legacy continues to inspire inquiry, reflection, and scholarly engagement.

## About CARCIL

The Centre for Advanced Research on Corporate and Insolvency Laws (CARCIL) was established in 2019 under the aegis of Chanakya National Law University (CNLU), Patna. The Centre serves as a platform to promote high-quality research and academic engagement in the fields of corporate law, corporate governance, insolvency, and allied laws in India.

CARCIL aims to facilitate research projects, academic workshops, lectures, conferences, and faculty development programmes while contributing to informed policy discourse and legal reform. Through its initiatives, the Centre seeks to foster intellectual inquiry, critical thinking, and meaningful dialogue among scholars, policymakers, and industry professionals to advance the study and development of corporate laws in India.





## About Luthra and Luthra Law Offices India



Luthra and Luthra Law Offices India is a pioneer in commercial legal advice, which is based on its deep understanding of clients' businesses across diverse sectors and jurisdictions. The Firm is known today for its adeptness to identify and mitigate risks for its clients by providing top-notch legal solutions. Our 55 partners and over 300 members, spread across New Delhi, Mumbai, Bengaluru, Hyderabad, and Chennai, work closely together with our clients to find a solution to legal challenges and help them succeed.

Late Rajiv K. Luthra, the Firm's Founder and former Managing Partner took the Firm, from being a single person Firm to now being recognized as one of India's pre-eminent top-tier corporate law firms.

Harry Chawla, Managing Partner of the Firm, along with the Management Committee, are dedicated to advancing the legacy of the Firm. Working together, they drive positive changes and ensure Firm's continued success.

As collaborators, we value the firm's legacy and forward-looking vision, and look forward to strengthening this association further.

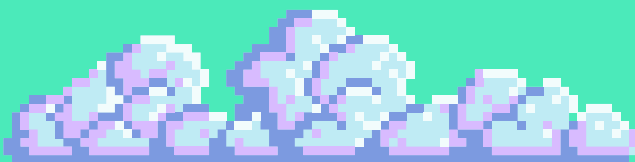


## About the Competition

The Essay Writing Competition aims to encourage thoughtful discussion on the legal and policy challenges emerging from the fast-growing online gaming sector. As digital gaming continues to expand and intersect with areas such as technology regulation, taxation, consumer protection, and digital rights, it presents important questions for lawmakers and scholars alike.

In this context, the competition seeks to provide a platform for students and young researchers to engage with these evolving issues and contribute fresh perspectives to ongoing legal and policy debates.

Through this competition, participants are invited to critically examine these developments and offer well-reasoned perspectives on how law and policy can effectively respond to the changing dynamics of the online gaming ecosystem. The initiative seeks to promote research, innovation, and informed dialogue among students and young scholars.



## About the Theme

The online gaming industry has rapidly evolved into a major digital economy, reshaping entertainment, technology, and commerce. With the growth of real-money gaming, esports, and emerging technologies such as blockchain and artificial intelligence, the sector now raises complex legal questions across constitutional law, taxation, intellectual property, data protection, and consumer rights.

In India, debates surrounding the skill vs. chance classification of games, the imposition of 28% GST on online gaming, the role of self-regulatory bodies, and the interaction between State gambling laws and Central digital regulations highlight the urgent need for regulatory clarity. At the same time, issues relating to consumer protection, gaming addiction, privacy, and digital assets continue to challenge policymakers.

The competition invites participants to critically examine the evolving legal landscape of online gaming and propose innovative legal and policy solutions that balance technological innovation, regulatory certainty, and consumer protection.





## Suggestive Sub-Themes

### 1. Regulatory Frameworks and Constitutional Issues

- The skill vs. chance distinction in modern digital games and esports
- Federalism and gaming laws in India: State regulation vs Central oversight – What is the best model for regulating the sector?
- The role and effectiveness of self-regulatory bodies in the gaming industry
- Impact of PROGA 2025: Ban on Real-Money Gaming– Do social games with cash rewards qualify as “money games”?

### 2. Taxation and the Gaming Economy

- Legal and economic implications of the 28% GST regime for online gaming
- Taxation of digital gaming transactions and prize pools
- Financial regulation of gaming platforms and payment systems

### 3. Virtual Digital Assets and Web3 Gaming

- Legal regulation of in-game currencies, NFTs, and play-to-earn models
- Blockchain-based gaming ecosystems and regulatory challenges

### 4. Consumer Protection and Responsible Gaming

- Loot boxes, microtransactions, and predatory monetisation practices
- Dark patterns in gaming platforms and unfair trade practices
- Regulatory approaches to responsible gaming

### 5. Data Privacy and Platform Governance

- Data protection issues in gaming platforms under the Digital Personal Data Protection Act, 2023
- Algorithmic governance, user profiling, and platform accountability
- Liability of gaming intermediaries and platform operators

### 6. Corporate Governance and Investment in Gaming Platforms

- Venture capital and private equity investment trends in the online gaming industry
- Cross-border operations of gaming companies and jurisdictional regulatory challenges
- Antitrust and competition law concerns arising from dominant gaming platforms

**Note: The above sub-themes are illustrative and not exhaustive. Participants may write on any contemporary issue within the broader field of online gaming law and regulation. Interdisciplinary perspectives involving corporate law, insolvency law, technology regulation, and digital markets are encouraged.**



# Submission & Procedure

## 1. Eligibility

The competition is open to students currently enrolled in:

- Undergraduate law programmes (3-year LL.B. / 5-year integrated LL.B.)
- Postgraduate law programmes (LL.M.)
- Participants must be enrolled in a recognized university or institution in India at the time of submission.
- Each participant may submit only one essay. Co-authorship of up to two authors is permitted.

## 2. Submission Procedure

- Participants must register and submit their entries only through the Google Form link provided below.
- After successful submission, participants will receive a confirmation email.
- Last Date of Submission is **30<sup>th</sup> May, 2026**.
- File Name to be submitted as- (Author's Name: CARCIL Essay Writing Competition)
- The file must be submitted in both .doc/.docx & pdf format.
- The author's identity must not be disclosed anywhere in the manuscript.







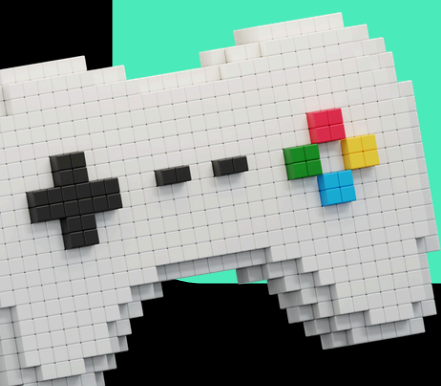
## Assessment

Essays will be evaluated by a panel of academicians, legal scholars, and policy experts.

The evaluation will be based on:

- Depth of legal research
- Understanding of online gaming regulation
- Quality of legal reasoning and argumentation
- Originality and innovation
- Policy relevance
- Clarity of writing and structure
- The decision of the judging panel will be final and binding.

**The results will be announced on 30<sup>th</sup> June 2026**





## Prizes

**Winner**

Rs. 10,000

+  
Internship with Luthra and Luthra  
Law Offices India\*

**Runner Up**

Rs. 7,500

**Second Runner Up**

Rs. 5,000

The top 10 essays will be published  
in the blog section of the CARCIL  
website.

\*Internships will be governed by the firm's internal policy



TOTAL PRIZE POOL:

**22500**

**VICTORY**





## Contact Details

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